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the Annual Report, but unfortunately they have not inspected the works of the canal; they are only to inspect the rivers about which the Treaty has been entered into.

SHRI N. SRI RAMA REDDY: I would like to know whether it is not a fact that the Government of India was intensely interested in the completion of this canal works on the other side in Pakistan inasmuch as more water would thus he- made available to India for our irrigation purposes?

DR. K. L. RAO: Quite so. The earlier Pakistan is able to build the replacement works, the earlier we can utilise the water for ourselves.

MR. CHAIRMAN: I will now go to Mr. Gujral to finish the round.

SHRI I. K. GUJRAL: Thank you very much. May I ask the hon. Minister if he has brought to the notice of the World Bank that the water which is being supplied to Pakistan under the Treaty has been used as an actual weapon of offence against us as it was misued in the Ichhogil Canal not for irrigation purposes but was stopped and released whenever it suited Pakistan's aggressive purposes?

- DR. K. L. RAO: It is a very interesting question to answer. . The Ichhogil canal lies in Pakistan territory and if we are there, we are there due to some other reasons, and also I might say that at the time of military operations these things do take place on both sides. Both the countries have probably resorted to this kind of tactics.
- •125. [Transferred to the 18th November, 1965.]
- *126. [The questioner (Shri Ram Sahai) was absent. For answer, vide col. 729-730 infra.].
 - *127. [Vide cols. 691—707 supra, j

FINANCIAL ASSISTANCE FOR DEVELOPINC STATES' CAPITAL TOWNS

- •128. SHRI GURUDEV GUPTA: Will the Minister of FINANCE be pleased to state:
- (a) how many States have been given financial assistance out of the plan upto 10th October, 1965, for developing their State's capital towns; and
 - (b) the amount sanctioned in each case?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) Three States.

(b) A statement is laid on the Table of the House.

STATEMENT

- (i) Madhya Pradesh.—A loan of Rs. 140 lakhs was specifically sanctioned under the Plan for the Cons-1 truction of Capital at Bhopal during the years 1956-57 and 1957-58. Since then, no assistance has been given as-earmarked for the Project and the Project is being financed from out of the bulk assistance given in the form, of Miscellaneous Development Loan for the State Plan; such loan given from 1959-60 to the end of 10th October, 1965 for Miscellaneous Development Schemes, including the Capital Project, being Rs. 100-54 crores.
- (ii) Orissa.—The Capital Construction Programme at Bhubaneswar is being financed from out of the bulk assistance given in the form of Miscellaneous Development Loan for the State Plan, such loan given from 1959-60 to the end of 10th October, 1965 for Miscellaneous Development Schemes including the Capital Project, being Rs.'75-33 crores.
- (iii) Punjab.—A loan of Rs. 527-09= lakhs was sanctioned out of the Plan specifically for the Chandigarh Capital Construction Project. The Project, is being included in the Plan and

financed from out of the bulk assistance given in the form of Miscellaneous Development Loan for the State Plan, such loan sanctioned from 1962-63 to the end of 10th October, 1965 for Miscellaneous Development Schemes, including the Capital Project, being Rs. !• 15 crores...

श्री गुरुरेव गुप्त : मानतीय मंत्री जी को यह जात है कि मञ्च प्रदेश देश का विशिष्ठ हा हुआ राज्य है जिसका गठन चार विभिन्न राज्यों को मिला कर किया गया था और उनको राज्यानी भो एक नये स्थान पर बनाई गई थी । तो फिर मैं यह जानना चाहूंगा कि क्या कारण है कि पंजाब को खाउट आफ प्लान हाया दिया गया और मध्य प्रदेश को कैंपिटल बनाने के लिए खाउट आफ प्लान काया नहीं दिया गया ?

श्री बी० ग्रार० भंगत: ग्राउट ग्राफ प्लान और इन प्लान का तो सवाल नहीं। मध्य प्रदेश को भी 1 करोड़ 40 लाख रुपया दिया गया प्लान में, ग्रीर मध्य प्रदेश की जो मित्रतेनियस डेवलपमेंट स्कीम्स की ग्रांट होतो है वह भी इतनी वड़ी रकम है—100 करोड़ की रकम है इन सालों में — जिसमें कि कैंपिटल बनाने की योजना भी ग्रा जाती है। इस लिये इन सब बातों को सोच कर देखा गया कि उनकी राजधानी बनाने के लिए जो जरूरत थी वह जो जनरल ग्रसिस्टेन्स होती है, जो इन वर्षों में एक बड़ी रकम है, उससे उनका काम पूरा हो जारना।

श्री गुरुबेव गुप्त: माननीय मंत्री जी को यह विदित होगा कि भोपाल में श्राज भी पीने के लिए पर्याप्त पानी नहीं है श्रीर जो पानी उपलब्ध है वह स्वास्थ्य के लिए हानि-प्रद है। वहां जो एच० ई० एल० है वहां भी पानी के बारे में शिकायत है श्रीर यह इती लिए है कि वह अपनी वाटर सप्लाई को इन्ध्रूव नहीं कर पाते हैं क्योंकि उनके पास श्र्यं का श्रमाव है। ऐसी स्थित में जब वहां के शासन द्वारा श्राउट श्राफ प्लान रुपया

मांगा गया था तो उसे देने में इस शासन को क्या कठिनाई थी और भ्रव क्या उस शासन की उस रिक्वेस्ट पर विचार करेंगे कि अधिक से अधिक रुपया दिया जाए।

श्री बी० श्रार० भगत: वाटर सप्लाई की तो श्रलग स्कीम है। जैसा कि मैंने कहा, हर प्लान में श्रीर प्लान के हर संल में सहायता के रूप में, राहे यह कर्ज हो या श्रांट हो, हर स्टेंट को क्पया दिया जाता है। इन बातों को सोच कर ही इन बातों को देखा जाता है कि श्रलग-श्रलग श्राइटम में कितना दिया जाय। मध्य प्रदेश के बारे में इन सारी बातों को सोच समझ कर यह समझा गया किनान-प्लान में इसके लिए श्रधिक सहायता देने की जहरत नहीं है।

SHRI A. D. MANI: When Government allotted Rs. 1 crore for the development of Bhopal as the capital town, did they try to find out, by an assessment of the matter, how much they would have to pay to make Bhopal a full-fledged capital town, or was it made on an *ad hoc* basis because the Madhya Pradesh Government wanted some grant from the Centre?

SHRI B. R. BHAGAT: The Madhya Pradesh Government have the estimate of the requirements of the capital project, but the point is that this is being financed from out of the total loan assistance provided to Madhya Pradesh and, therefore, a specific loan or assistance for the project is not needed.

श्री विमलकुमार मन्नालाल जी चौरड़िया: क्या श्रीमान् यह बतलायेंगे कि मध्य प्रदेश सरकार ने भोपाल के दिकास के लिये योजना की थी वह कितने की थी ग्रीर शासन ने उसमें से कितना स्वीकार विया ग्रीर ग्रमर कम किया तो किन किन कारणों से किया?

श्री बी० श्रार० भगत : ग्रभी इस साल में उन्होंने 1 करोड़ 53 लाख रुपये 711

की मांग की थी. मनर जैसा कहा गया कि च्रोक उनकी योर साधारण लोन, असिस्टेंस बहत मिलता है उनमें से उन्हें इस रक्तम को लगाना चाहिए यह सोध कर इस मांग को मंजूर नहीं किया गया।

SHRI R. S. KHANDEKAR: The hon. Minister has said that Rs. 100 crores were lent out of the general fund to the Madhya Pradesh Government. May I know whether this amount has been paid to them and, if it is paid, whether Government have seen to it that this amount is utilised properly, it is utilised for the capital project?

SHRI B. R. BHAGAT: it is for the Madhya Pradesh Government to allocate it, how they use it. This is under the general loan assistance for developmental needs.

SHRI R. S. KHANDEKAR: Has it been paid to the Madhya Pradesh Government?

SHRI B. R. BHAGAT: It is being paid from year to year. It is not in one year. It is over a period. I gave the total figure that is being paid from year to year.

ENHANCEMENT OF LAND REVENUE

f SHRI M. C. SHAH: t *129.J SHRI D. THENGARI: \ SHR1 A. D. MANI:

Will the Minister of PLANNING be pleased to state:

- (a) whether the Planning Commission has suggested to the State Governments to enhance their land revenue as early as possible; and
- (b) if so, the names of the States which have agreed to this suggestion?

fThe question was actually asked on the floor of the House by Shri M. C. Shah.

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The State Governments are considering this suggestion. The UP. Legislature has already passed a bil\^ to provide for the levy of an emergency surcharge of 25 per cent., on land revenue. The Government 'of Madras has also announced its decision to levy a similar surcharge on land revenue and a number of other States are favourably inclined towards the suggestion.

SHRI M. C. SHAH: May I know, Sir, whether the Government have recommended the levy of an extra surcharge on commercial crops?

SHRI B. R. BHAGAT: Yes, Sir. that is; the Planning Commission has also suggested that on commercial crops there should be an additional surcharge.

SHRI M. C. SHAH: May I know. Sir, whether Government have considered the desirability of exempting uneconomic holdings, and of levying land tar only on large-sized holdings, in order to help the poor farmer?

SHR^r B. R. BHAGAT: The scheme of the Planning Commission under which a surcharge on land revenue has been suggested is a graduated one, by which the first five acres of the holdings were exempt from any surcharge. That was the scheme suggested. It is for the State Governments to introduce whatever scheme they think is suitable.

SHRI M. C. SHAH: May I know, Sir, whether the Government have considered the fact that most of the rural holdings are indebted and their debt is increasing every year and ther this land tax will not come in the way of agricultural production?

SHRI B. R. BHAGAT: This may be one factor, but on the other side the other factor is that over a period